

FORM-A [PUBLIC-ANNOUNCEMENT]

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
"M/S VANDANAA UDHYOG LTD"**

RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	VANDANAA UDHYOG LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	25-10-1989
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, CHHATTISGARH
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: U27106CT1989PLC005557
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	PLOT NO.281, SECTOR-C, URLA INDUSTRIAL AREA RAIPUR-492001, CHATTISGARH
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	21-06-2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18-12-2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	NAME: ADESH KUMAR MEHTA ADDRESS: 10/63, OLD RAJENDRA NAGAR, NEW DELHI-110 060 EMAIL: vanudh2017@gmail.com REG NO.: IBBI/IPA-002/IP-00046/2016-2017/1264
9. LAST DATE FOR SUBMISSION OF CLAIMS	11-07-2017

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against M/s Vandanaa Udhhyog Limited on 21.06.2017.

The Creditors of M/s Vandanaa Udhhyog Limited are hereby called upon to submit a proof of their claims on or before 11-07-2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims in person, by post or electronic means.

The claims may be submitted in the Specified Forms B,C,D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.


(Adesh Kumar Mehta)
Interim Resolution Professional